

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8091 of 2021

Bharat Dey Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate
For the State : Spl.P.P.

Order No. 02: Dated: 7th September, 2021

Heard the parties.

The petitioner is an accused in connection with Jamtara Cyber Crime P.S. Case No. 31 of 2021.

The petitioner was apprehended by the police and from his possession one mobile with SIM was recovered. He was suspected to be involved in cybercrime. The petitioner does not have any criminal antecedent as stated in this petition and is in custody since 08.04.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-I, Jamtara in connection with Jamtara Cyber Crime P.S. Case No. 31 of 2021, subject to the condition that one of the bailers should be a close relative of the petitioner.

(Rongon Mukhopadhyay, J.)

MM